

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT – 2

ITEM No.232 – IA/416(AHM)2024 in IA 128 of 2019
ITEM No.233 – IA/421(AHM)2024 in IA 128 of 2019
ITEM No.234 – IA/422(AHM)2024 in IA 128 of 2019
in
CP(IB) 46 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Sika Scchweiz Ag-Aliva Equipemement
V/s
Mekaster Engineering Ltd

.....Applicant

.....Respondent

Order delivered on: 22/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Naveem Kumar, Adv. in IA 416 of 2024
Mr. Vinay Bairagra, Adv.
in IA 422 of 2024
For the Respondent :

ORDER

IA/416(AHM)2024 in IA 128 of 2019

Ld. Counsel for the applicant is directed to file physical copy of the application within two days.

List the matter on 25.06.2024

IA/421(AHM)2024 in IA 128 of 2019

None present

List the matter on 25.06.2024

IA/422(AHM)2024 in IA 128 of 2019

None present for the respondents.

Applicant is directed to issue fresh notice to the respondents and file affidavit of proof of service within two weeks.

List the matter on 25.06.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)